

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ABAN EXIM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ABAN EXIM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25-6-2004
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN - U51909DL2004PTC127157
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED ADDRESS ** F NO- 210, P NO-12, SUNEJA TOWER, JANAKPURI, NEW DELHI NEW DELHI - 110058
6.	Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Delhi Pronounced the Order on 1 st January, 2024 (Monday). However, the IRP received order from counsel of applicant on 4 th January 2024 (Thursday).
7.	Estimated date of closure of insolvency resolution process	29-6-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikram Bajaj IBBI/IPA-002/IP-N00003/2016-2017/10003 AFA Valid Upto -18-10-2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – 214, Tower A, Spazedge, Sector 47, Gurgaon - 110034 Email - bajaj.vikram@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 214, Tower A, Spazedge, Sector 47, Gurgaon - 110034 Email – ip.aban@yahoo.com
11.	Last date for submission of claims	15-1-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link - https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Delhi has ordered the commencement of a corporate insolvency resolution process of the Aban Exim Private Limited on 1-1-2024.



The creditors of Aban Exim Private Limited, are hereby called upon to submit their claims with proof on or before 15-1-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. *[NOT APPLICABLE]*

Submission of false or misleading proofs of claim shall attract penalties.



Vikram Bajaj
IBBI/IPA-002/IP-N00003/2016-2017/10003
Interim Resolution Professional
Aban Exim P Ltd.

Date : 5-1-2024

Place : Gurgaon